(c) the areas identified as coal field areas under the new policy in different coal bearing areas?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) No, Sir.

(b) and (c) Do not arise in view of answer given in part (a) of the question.

Australian mining company

1832. SHRI MAHENDRA MOHAN:
SHRI V. HANUMANTHA RAO:
Will the Minister of COAL be pleased to state:

(a) whether an Australian mining company, India Resources Limited (IRL), has entered into Indian coal sector and made an agreement with Bankura DRI Limited;

(b) if so, the details thereof;

(c) by when the agreement is likely to be implemented;

(d) whether Government has allocated coal mining task at some of its reserves to IRL; and

(e) if so, to what extent the agreement with Australian firm is beneficial for the country?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) to (e) M/s Bankura DRI Mining Manufacturers Company Private Limited, Kolkata has informed in some context about a plan to start the development of declines of Biharinath coal block (in Raniganj Coalfield in West Bengal) through an Australian Company. However, it is informed that the allocattee company namely, M/s Bankura DRI Mining Manufacturers Company Pvt. Limited, is a private sector company, and the arrangement to develop the mine is the prerogative of the allocattee company, so long as it is in conformity with the terms and conditions of the allocation, mining lease and other statutory requirements. No formal proposal in the matter has been received in this Ministry and the Government has no role to play in the matter at this stage.

1833. **The Question was cancelled.**

Demand for coal linkage

1834. SHRI NANDI YELLAIAH: Will the Minister of COAL be pleased to state:

(a) the details and the current status of the request of Andhra Pradesh Government for allotment of long term linkage for 1.82 MW Integrated Gasification Combined Cycle Power Plant (IGCC) at Dr. NTTPS;

(b) the reasons for delay in meeting the request, particularly when land and water is already available for the plant; and

(c) by when the demanded coal linkage is likely to be materialised?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) to (c) As per the provisions under the New Coal Distribution Policy (NCDP), the Standing Linkage Committee (Long Term) [SLC(LT)], an inter-Ministerial Committee, considers the applications for authorization of Letter of Assurance (LOA) for setting up power projects, based on, inter-alia, recommendations of the Ministry of Power and other relevant factors. Ministry of Power was requested to offer their comments/recommendations on the application received from Andhra Pradesh Power Generation Corporation (APGENCO) for setting up 182 MW Integrated Gasification Combined Cycle Power Plant (IGCC) at Dr. Narla Tata Rao TPS site, Ibrahimpatnam, Vijayawada. The SLC (LT) in its meetings held on 12.11.2008 and 29.1.2010 considered projects coming up in 11th Plan and as Ministry of Power did not recommend this case as a 11th Plan project, it was not considered. The application for setting up 182 MW IGCC plant at Vijayawada could be taken up by SLC (LT) subject to recommendations of Ministry of Power and other relevant factors.

Coal blocks to private companies

1835. SHRI RUDRA NARAYAN PANY: Will the Minister of COAL be pleased to state:

(a) whether Government has decided to offer the work of coal mining of several coal blocks to private companies instead of Coal India Ltd.;

(b) if so, the number of coal blocks given to those private companies;

(c) whether his Ministry has set up any authority to monitor these private companies;

(d) if not, the action plan for regulation of safety, service conditions, social security etc. of the contract labourers engaged in those private companies; and

(e) whether any foreign company or a joint venture along with any Indian company has also been given a contract in such mining?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) and (b) Coal/lignite blocks are allocated to eligible public and private sector companies for generation of power, production of iron & steel, production of cement and production of syn-gas through coal gasification (underground and surface) and coal liquefaction.

Government has so far allocated 208 coal blocks out of which, 113 coal blocks have been allocated to various private sector companies for captive use in the specified end uses.

(c) and (d) In order to monitor the progress of the coal blocks and to ensure that allottees strictly adhere to the time schedule approved for development of coal mine and end-use project the Coal Controller under the Ministry of Coal has been mandated to monitor the progress of the